Transfer of Judges from one High Court to another

*94. SHRI SHIVA CHANDRA JHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some State Governments and the Bar Associations have protested against the recent transfer of some High Court Judges from one State to another; and

(b) if so, which State Governments and Bar Associations have made the protests?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) The Government has neither received any protest from any Bar Association against the transfers of the Chief Justices of the High Court of Madras and Patna to the High Courts of Kerala and Madras respectively which were notified recently *i.e.* on 19-1-1981 nor has it received any protest from any State Government against the transfer of the Chief Justice of its High Court.

On-shore and off-shore drilling in the Godavari basin

*95. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Government of Andhra Pradesh have urged upon the Central Government for initiating action to intensify both on-shore and off-shore drilling in the Godavari basin; and

(b) if so, what art the details in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) Every possible effort is being made by ONGC to intensify oil exploration activities in the Krishna-Godavari basis, but no commercial discovery of hydrocarbons has been made in the area so far.

दिल्ली में बिजली का दुरुपयोग

*96. **श्री कलराज मिश्र** : क्या ऊर्जा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि इस समय दिल्ली में बीस हजार ऐसी गैर-लाइसेंस शुदा फैक्ट्रियां हैं जो स्वीकृत लोड से कहीं अधिक बिजली इस्तेमाल कर रही हैं और कुछ फैक्ट्रियों ने सीधे बिजली खम्बों से ही कनेक्शन ले रखा है ;

(ख) यदि हां, तो इस सम्बन्ध में ब्यौरा क्या है ; और

(ग) इस प्रकार से कितनी बिजली का दुरुपयोग किया जा रहा है और इसके फलस्वरूप सरकार को कितनी वार्षिक हानि होने का अनुमान है ?

ऊर्जा मंत्री (श्री ए० बी० ए० गनी खान चौधरी) : (क) और (ख) सामान्यत: उत्पादन शुरू करने से पहले औद्योगिक यूनिटों को औद्योगिक विद्युत् कनेक्शन प्राप्त करने होते हैं । तथापि, कुछ मामलों में प्रारम्भ में सप्लाई घरेलू/वाणिज्यिक उपयोग के लिए प्राप्त की जाती है और बाद में ये उपभोक्ता अनधिकृत रूप से इसका प्रयोग औद्योगिक प्रयोजनों के लिए करने लगते हैं और इसके लिए किसी प्रकार का लाइसेंस प्राप्त नहीं किया जाता है । औद्योगिक लाइसेंस दिल्ली नगर निगम द्वारा दिया जाता है न कि दिल्ली विद्युत् प्रदाय संस्थान द्वारा । अनुमान है कि दिल्ली संघ राज्य क्षेत्र में लगभग 20,000 ऐसी अनधिकृत फैक्ट्रियां हैं जो घरेलू कनेक्शनों का प्रयोग अनधिकृत रूप से औद्योगिक प्रयोजनों के लिए कर रही हैं । सप्लाई के दुरुपयोग के ऐसे मामलों में, दिल्ली विद्युत् प्रदाय संस्थान के पास अधिकार है कि उपभोक्ता को विधिवत् नोटिस देने के बाद उसका कनेक्शन काट दे । तथापि, व्यावहारिक रूप में, कनेक्शन काटने से उत्पादन में बाधा पहुंचेगी और परिणामस्वरूप

औद्योगिक अशांति और बेरोजगारी बढ़ेगी। इसलिए दिल्ली विद्युत प्रदाय संस्थान अधिकतम टैरिफ लगाकर तथा अधिक भार के उपयोग पर 25 प्रतिशत सरचार्ज लगाकर अपराधियों को दण्डित करता है।

राजस्व की हानि का प्रश्न तब उठता है जब सीधे ही खम्बे से सप्लाई प्राप्त की गई हो। दिल्ली विद्युत प्रदाय संस्थान अपनी एनफोर्समेंट ब्रांच के द्वारा इन कदाचारों की नियमित रूप से जांच करता है तथा जब भी ऐसे मामले पाए जाते हैं, उन पर उचित कार्यवाही की जाती है।

(ग) जिन मामलों में घरेलू या वाणिज्यिक विद्युत सप्लाई का दुरुपयोग औद्योगिक प्रयोजनों के लिए किया जाता है, उनमें दिल्ली विद्युत प्रदाय संस्थान को वास्तव में किसी प्रकार की हानि नहीं होती क्योंकि सप्लाई मीटर के द्वारा दी जाती है। तथापि, उपर्युक्त किस्म के कुछ मामलों के कारण वितरण प्रणाली में अधिक भार और ब्रेक डाउन हो जाते हैं।

Nationalisation of Assam Oil Company Limited

*97. SHRI ROBIN KAKATI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 518 given in the Rajya Sabha on the 24th November, 1980 and state:

(a) whether Government have since dropped the plan to nationalise the Assam Oil Company Limited; and

(b) if so, what are the details in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) No, Sir. The Government has decided to take over the Assam Oil Company.

(b) The details of the take over of Assam Oil Company are being worked out.

Transfer of Chief Justices of High Courts

*98. SHRI M. KALYANASUNDARAM:
SHRI U. R. KRISHNAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of Chief Justices of High Courts who have been transferred from one High Court to another recently;

(b) what are the guidelines for transferring the Chief Justices of High Courts from one High Court to another;

(c) whether before transferring the Chief Justices of High Courts of Madras and Karnataka, their consent was obtained; and

(d) whether the Chief Justice of India and the two State Governments concerned were consulted before transferring them?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Transfers of two Chief Justices, namely those of the High Courts of Madras and Patna to the High Courts of Kerala and Madras respectively, were notified on 19-1-1981. These transfers have not yet been effected as the Supreme Court, in which certain writ petitions challenging the transfers are pending, has directed that *status quo* be maintained.

(b) to (d) Article 222(1) of the Constitution, which governs the transfer of Judges (including the Chief Justice) from one High Court to another, requires consultation with the Chief Justice of India. No other guidelines have been laid down. This article does not prescribe consultation with the State Governments, nor does it require the consent of the transferee to be obtained before his trans-